

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 14200/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in WC No. 37298/2018 passed by the High Court of Judicature at Allahabad)

M/S. HINDALCO INDUSTRIES LTD.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 92969/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 92970/2019 - EXEMPTION FROM FILING O.T.)

Date : 11-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Ashish Prasad, Adv.
Ms. Mukta Datta, Adv.
Mr. Pruthvi Dhinoja, Adv.
Mr. Mahfooz Ahsan Nazki, AOR

For Respondent(s)

Mr. Samar Vijay Singh, AOR
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.

Mr. Abhishek Singh, Adv.
Mr. Alok Singh, Adv.
Mr. Rudra Vikram Singh, Adv.
Ms. Manju Jetley, AOR
Mr. Krishna Kumar Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter be listed before a Bench of which one of us
(K. V. Viswanathan, J.) is not a member.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER